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Title: Election of two members from Lok Sabha to the Coconut Development Board.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, on behalf of Shri Sharad Pawar, I beg to move:

"That in pursuance of clause (e) of sub-section (4) of section 4 of the Coconut Development Board Act, 1979 read with clause (i & ii) of sub-rule (1) of rule 4 of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the rules made thereunder."

MADAM CHAIRMAN: The question is:

"That in pursuance of clause (e) of sub-section (4) of section 4 of the Coconut Development Board Act, 1979 read with clause (i & ii) of sub-rule (1) of rule 4 of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

...(Interruptions)
